

HIGH COURT OF KARNATAKA, BENGALURU

Modified Guidelines for connecting to the Video Conference in all the Benches of the High Court of Karnataka from 11.12.2023 on Pilot Basis

1. All the Advocates, party-in-persons, Litigants, Media persons shall get themselves compulsorily registered on the Zoom platform as a onetime measure by signup procedure.
2. Only such registered users are allowed to join the Video Conference for the Court Hall proceedings as a signed in users.
3. Before getting registration in the Zoom Platform by signup procedure, each Advocate, party-in-person, Litigant, Government Department shall mandatorily register in the High Court Online Digital Case Diary portal by visiting URL: <https://karnatakajudiciary.kar.nic.in/advreg/>
4. The above requirement of mandatory registration in online digital case diary is necessary to whitelist the email IDs Provided therein for giving them access to the Court Hall Proceedings through VC. The said measure is necessitated to safe guard the cyber security issue.
5. Please note, the email IDs furnished while registering in the Online Digital Case Diary of the High Court of Karnataka shall be the email ID as a signup / login ID in the Zoom VC Platform.
6. Those Advocates, party-in-persons, Litigants, Government Department who have already registered in the Online Digital Case Diary shall use very same email ID provided therein in the Zoom Platform for signup / login.
7. However, the Advocates, party-in-persons, Litigants, Government Department who have not registered in the Online Digital Case Diary so far shall register themselves immediately by furnishing email ID by following the above stated URL and use the very same email ID in the Zoom Platform.
8. The Advocates, party-in-persons, Litigants shall put their participant Names as List No. Case no and name. (Ex. List-1: WP 1/2003: Rama)

9. The Media persons listed for accreditation in the High Court of Karnataka shall send their email IDs to the email ID of the Registrar computers (regcomp@hck.gov.in) so as to whitelist their email IDs for their access to the Court Hall Proceedings in the High Court through VC. The said Media persons shall put their name along with the media which they represent compulsorily while joining through VC.
10. Please note, waiting room is enabled in all the Court halls. Only the participants with the correct case numbers shall be allowed to participate in the Court Proceedings.
11. The Participants from outside India, shall in advance send e-Mail to Registrar Judicial requesting for permission to join the VC links i.e regjudicial@hck.gov.in

Sd/-
Registrar (Computers)
High Court of Karnataka
Bengaluru

Dated: 09.12.2023
Place: Bengaluru



HIGH COURT OF KARNATAKA, KALABURAGI BENCH
Schedule-I of Rules for Video Conferencing for Courts-2020

1. All participants shall wear sober attire consistent with the dignity of the proceedings. Advocates shall be appropriately dressed in professional attire prescribed under the Advocates Act, 1961. Police officials shall appear in the uniform prescribed for police officials under the relevant statute or orders. The attire for judicial officers and Court staff will be as specified in the relevant rules prescribed in that behalf by the High Court. The decision of the Presiding Judge or officer as to the dress code will be final.
2. Proceedings shall be conducted at the appointed date and time. Punctuality shall be scrupulously observed.
3. The case will be called out and appearances shall be recorded on the direction of the Court.
4. Every participant shall adhere to the courtesies and protocol that are followed in a physical Court. Judges will be addressed as "Madam/Sir" or "Your Honour". Officers will be addressed by their designation such as "Bench Clerk/Court Officer". Advocates will be addressed as "Learned Counsel/Senior Counsel".
5. Advocates, Required Persons, parties in person and other participants shall keep their microphones muted till such time as they are called upon to make submissions.
6. Remote Users shall ensure that their devices are free from malware.
7. Remote Users and the Coordinator at the Remote Point shall ensure that the Remote Point is situated in a quiet location, is properly secured and has sufficient internet coverage. Any unwarranted disturbance caused during video conferencing may if the Presiding Judge so directs render the proceedings non-est.
8. All participants' cell phones shall remain switched off or in airplane mode during the proceedings.
9. All participants should endeavour to look into the camera, remain attentive and not engage in any other activity during the course of the proceedings.



April 30, 2024, 8:15 PM

HIGH COURT OF KARNATAKA, KALABURAGI BENCH

Court Halls VC Schedules for 02/05/2024

Note: No person other than the Advocates and the parties-in-person listed in the cause list shall login to the Court Hall Video Conference, unless specifically permitted.

Sl.N	Bench Description	VC Link Details
1	HONBLE JUSTICE ASHOK S. KINAGI, CH-2, Cause List No. 1, Time:10:30 AM	https://zoom.us/join Meeting ID:7311446997 Passcode:347506
2	HONBLE JUSTICE ASHOK S. KINAGI AND HONBLE JUSTICE K V ARAVIND, CH-2, Cause List No. 1, Time:10:30 AM	https://zoom.us/join Meeting ID:7311446997 Passcode:347506
3	HONBLE JUSTICE K V ARAVIND, CH-3, Cause List No. 1, Time:10:30 AM	https://zoom.us/join Meeting ID:8584850029 Passcode:348528
4	HONBLE JUSTICE K V ARAVIND, CH-3, Cause List No. 2, Time:10:30 AM	https://zoom.us/join Meeting ID:8584850029 Passcode:348528

Note: No person other than the Advocates and the parties-in-person listed in the cause list shall login to the Court Hall Video Conference, unless specifically permitted.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-

(K S Bharath Kumar)

Registrar General